GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1563
ANSWERED ON:03.12.2012
EMPLOYMENT TO DISABLED IN PRIVATE SECTOR
Anuragi Shri Ghansyam ;Noor Mausam

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of unemployed physically challenged youth in the country;
- (b) whether any scheme is being implemented by the Government on Public Private Partnership (PPP) basis for providing employment to the physically disabled persons;
- (c) if so, the details thereof along with the kind of vocational training being given to these persons;
- (d) the targets set under the scheme and achieved during the last three years; and
- (e) the action being taken by the Government for implementation of the scheme under the United Nations Convention on the rights of disabled?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON)

- (a) As per Census, 2001 the number of unemployed physically challenged persons in the country in the age group of 15-59 years is 60,54,299. However, specific data with regard to physically challenged unemployed youth is not available.
- (b) and (c) A Scheme of Incentives to Employers in the Private Sector for providing Employment to persons with disabilities has been launched, w.e.f. 01.04.2008. Under this Scheme, the Government of India provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for persons with disabilities employees employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25,000. Under the scheme, 505 (upto 30.06.2012) and 954 (upto 31.07.2012) persons with disabilities have been covered by Employees Provident Fund Organization and Employees State Insurance Corporation respectively.
- (d) The targets set and achieved during the last three years alongwith the grants released under the major schemes for welfare of persons with disabilities is at Annexure.
- (e) Existing legislations and schemes are reviewed to bring them in consonance with the provisions of the Convention.